

PROFORMA-I

STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 31/03/2026

Description of cases	Cases pending at the beginning of the quarter year	Institution during the quarter year	Disposal during the quarter year					Total	Number of cases in which Judgments Reserved & pending				Cases pending at the end of the quarter year
			At Preliminary hearing	By a Single Judge	By Division Bench	By Full Bench	By Constitution bench		Over a month and less than two months	Over two months and less than four months	Over four months and less than six months	Over six months	
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1. MAIN CASES ORIGINAL SIDE (CIVIL)													
a) Civil suits													
b) Admiralty suits													
2. Testamentary and intestate suits													
3. Insolvency Cases													
4. Liquidation Cases													
5. Chartered Accountant Act, 1949													
6. Special Jurisdiction Cases													
7. WRIT PETITIONS													
a) Service matter	25	05	--	02	--	--	--	02	--	--	--	--	28
b) Land Reforms													
c) Labour Laws													
d) Others	82	11	--	06	--	--	--	06	--	--	--	--	87

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8 a) Banking Regulation Act, 1949														
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949														
9. Company petition & Application														
a) Petitions														
b) Application in Petitions														
c) Applications in liquidation proceedings														
d) Application in company appeals														
e) Matter transferred U/S 455(3) of the Companies Act														
10. Income Tax References and applications														
11. Sales Tax References and application														
12. Other Direct and indirect Tax References and applications														
a) Gift Tax Wealth Tax and Estate Duty References and Applications														
b) Other tax Revision Cases														
c) Other Tax Reference and Applications														
13. Petitions Under Indian Arbitration Act	02	01	--	01	--	--	--	01	--	--	--	--	02	
14. Matrimonial Cases and Reference														
a) Matrimonial Suits/Cases	--	02	--	--	--	--	--	--	--	--	--	--	02	
b) Matrimonial References														
c) Petitions Under Section 24 of the Hindu Marriage Act														
15. Land Acquisition Reference														
16. Election Petitions and Applications														
a) Election Petitions														
b) Applications in Election Cases														
17. Insurance Act, Reference & Applications														

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18. Motions													
a) Motion for sanction of prosecution													
b) Motion for setting aside fraudulent transfers													
c) Motion for annulment of adjudication orders													
d) Motion for setting aside Insolvency cases													
e) Notice of Motion for stay order													
19. Other Petitions and Applications													
a) Probate Civil Petitions													
b) Petitions under the Guardians & Wards Act													
c) Contempt of Court (Civil) Petitions	03	02	--	01	--	--	--	01	--	--	--	--	04
d) Cross objections	01	01	--	--	--	--	--	--	--	--	--	--	02
e) Transfer Petition (Civil)													
f) Applications for leave to sue as indigent person													
g) Execution application on the original side													
h) Special Cases under Order XXXVI of Civil Procedure Code 1908													
i) Applications under Court Fees Act, Regarding valuation of Estate													

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j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)													
k) Petitions Application for													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceeding													
l.) Civil Miscellaneous Case													
20. TOTAL	113	22	--	10	--	--	--	10	--	--	--	--	125
ORIGINAL SIDE (CRIMINAL)													
21. High Court Sessions													
22. Writ Petitions													
a) Relating to Investigation or Trial of Criminal cases	01	--	--	--	--	--	--	--	--	--	--	--	01
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1973													
24. Criminal Contempt, under the Contempt of Courts Act													
25. Others													
a) Transfer Petition (Crl.)													
b) Application U/S 482 of Criminal Procedure of 1973 or under any other corresponding provision	03	01	--	01	--	--	--	01	--	--	--	--	03
26. TOTAL	04	01	--	01	--	--	--	01	--	--	--	--	04

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APPELLATE SIDE (CIVIL)													
27. Writ Appeals													
a) Service matters													
b) Land reforms including land ceiling													
c) Labour laws													
d) Other	01	03	--	--	03	--	--	03	--	--	--	--	01
28. Letters patent Appeals													
29. First Appeals from													
a) Original Side													
b) Judgments	27	03	--	02	--	--	--	02	--	--	--	--	28
c) Orders	07	--	--	01	--	--	--	01	--	--	--	--	06
30. Second Appeals from Judgment	10	01	--	--	--	--	--	--	--	--	--	--	11
31. Miscellaneous First Appeals from													
a) Original Side													
b) Judgment													
c) Orders													
32. Miscellaneous Second Appeals from													
a) Judgment													
b) Orders	01	--	--	--	--	--	--	--	--	--	--	--	01
33. Revision Petitions	04	03	--	--	--	--	--	--	--	--	--	--	07
34. Civil References													
35. Civil Miscellaneous Petitions under Article 227 of the Constitution													
36. Other Appeals													
a) City Civil Court Appeals													
b) Review of Judgments	--	01	--	--	--	--	--	--	--	--	--	--	01
c) Compensation, Claims and Special Appeals	21	06	--	03	--	--	--	03	--	--	--	--	24
d) Original Civil Jurisdiction Appeals													
e) Execution First Appeals													
f) Special Tribunal Appeal													
37. TOTAL	71	17	--	06	03	--	--	09	--	--	--	--	79
<i>*05 (five) Tax Appeals and 05 (Five) Commercial Appeals included.</i>													



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APPELLATE SIDE (CRIMINAL)													
38. Criminal Appeals													
a) By persons convicted	50	06	--	01	--	--	--	01	--	--	--	--	55
b) By Government from Judgment of Acquittal	11	03*	--	--	--	--	--	--	--	--	--	--	14
c) By complaint, U/S 378 (4) of Criminal Procedure Code	02	--	--	--	--	--	--	--	--	--	--	--	02
39.Criminal Revisions	09	--	--	01	--	--	--	01	--	--	--	--	08
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions													
41. Criminal L P	07	--	--	02	01	--	--	03	--	--	--	--	04
42. Others													
a) Fresh Bail Applications pending Investigation of trial													
b)Bail including Anticipatory Bail	--	01	--	01	--	--	--	01	--	--	--	--	--
c) Review Petition (FAM CT)													
43. TOTAL	79	10	--	05	01	--	--	06	--	--	--	--	83
GRAND TOTAL(20+26+37+43)	267	50	--	20	06	--	--	26	--	--	--	--	290
<i>*One appeal by the victim u/s 372 of Cr.P.C. included.</i>													

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PROFORMA - III

CLASSIFICATION OF CASES PENDING AT THE END OF QUARTER YEAR ENDING ON 31/03/2026 IN TERMS OF DATE OF INSTITUTION

Description of cases	PENDING FOR											TOTAL
	Less than one year	One to two years	Two to three years	Three to four years	Four to five year	Five to six year	Six to seven year	Seven to eight year	Eight to nine year	Nine to ten year	Over ten year	
Main Cases	2	3	4	5	6	7	8	9	10	11	12	13
1. Original Side (Civil)												
1. suits												
a) Civil suits												
b) Admiralty suits												
2. Testamentary and intestate suits												
3. Insolvency Cases												
4. Liquidation Cases												
5. Chartered Accountant Act, 1949												
6. Special Jurisdiction Cases												
7. WRIT PETITIONS												
a) Service matter	20	03	02	02	01	--	--	--	--	--	--	28
b) Land Reforms												
c) Labour Laws												
d) Others	46	17	11	06	03	01	--	--	--	--	03	87

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8 a) Banking Regulation Act, 1949													
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949													
9. Company Petition & Application													
a) Petitions													
b) Application in Petitions													
c) Applications in liquidation proceedings													
10. Income tax Reference & Applications													
11. Sales Tax References and application													
12. Other Direct and Indirect Tax References and Applications													
a) Gift Tax Wealth Tax and Estate Duty References and Applications													
b) Other tax Revision Cases													
c) Other Tax Reference and Applications													
13. Petitions Under Indian Arbitration Act	02	--	--	--	--	--	--	--	--	--	--	--	02
14. Matrimonial Cases and References													
a) Matrimonial Suits/Cases	02	--	--	--	--	--	--	--	--	--	--	--	02
b) Matrimonial References													
c) Petitions Under Section 24 of the Hindu Marriage Act													
15. Land Acquisition Reference													
16. Election Petitions and Applications													
a) Election Petitions													
b) Applications in Election Cases													

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17. Insurance Act, Reference & Applications													
18. Motions													
a) Motion for sanction of prosecution													
b) Motion for setting aside fraudulent transfers													
c) Motion for annulment of adjudication orders													
d) Motion for setting aside Insolvency cases													
e) Notice of Motion for stay order													
19. Other Petitions and Applications													
a) Probate Civil Petitions													
b) Petitions under the Guardians & Wards Act													
c) Contempt of Court (Civil) Petitions	02	01	01	--	--	--	--	--	--	--	--	--	04
d) Cross Objections	02	--	--	--	--	--	--	--	--	--	--	--	02
e) Transfer Petition (Civil)													
f) Applications for leave to sue as indigent person													
g) Execution application on the original side													
h) Special Cases under order XXXVI of civil procedure code 1908													
i) Applications under Court Fees Act, Regarding valuation of Estate													

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j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)														
k) Petitions Application for														
i) Injunction in Original Proceedings														
ii) Appointment of Receivers in Original Proceeding														
l.) Civil Miscellaneous Case														
20. TOTAL	74	21	14	08	04	01	--	--	--	--	--	03	125	

ORIGINAL SIDE (CRIMINAL)														
21. High Court Sessions														
22. Writ Petitions														
a) Relating to Investigation or Trial of Criminal cases	01	--	--	--	--	--	--	--	--	--	--	--	01	
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973														
24. Criminal Contempt, under the Contempt of Courts Act														
25. Others														
a) Transfer Petition (Crl.)														
b) Application U/S 482 of Criminal Procedure Code of 1973 or under any other corresponding provision	03	--	--	--	--	--	--	--	--	--	--	--	03	
26. TOTAL	04	--	--	--	--	--	--	--	--	--	--	--	04	

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APPELLATE SIDE (Civil)												
27. Writ Appeals												
a) Service matters												
b) Land reforms including land ceiling												
c) Labour laws												
d) Other	--	--	--	01	--	--	--	--	--	--	--	01
28. Letters patent Appeals												
29. First Appeals												
a) From Original Side												
b) From Judgments*	14	04	02	01	--	02	04	01	--	--	--	28
c) From Orders	04	02	--	--	--	--	--	--	--	--	--	06
30. Second Appeals from Judgment												
	06	03	01	--	--	01	--	--	--	--	--	11
31. Miscellaneous First Appeals												
a) From Original Side												
b) From Judgment												
c) From Orders												
32. Miscellaneous Second Appeals												
a) From Judgment												
b) From Orders	--	--	01	--	--	--	--	--	--	--	--	01
33. Revision Petitions	04	03	--	--	--	--	--	--	--	--	--	07
34. Civil References												
35. Civil Miscellaneous Petitions under Article 227 of the Constitution												
36. Other Appeals												
a) City Civil Courts Appeals												
b) Review of Judgments	01	--	--	--	--	--	--	--	--	--	--	01
c) Compensation, Claims and Special Appeals	18	05	--	--	--	--	01	--	--	--	--	24
d) Original Civil Jurisdiction Appeals												
e) Execution First Appeals												
f) Special Tribunal Appeal												
37. TOTAL	47	17	04	02	--	03	05	01	--	--	--	79
*05 (five) Tax Appeals and 05 (Five) Commercial Appeals included.												



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APPELLATE SIDE (CRIMINAL)												
38. Criminal Appeals												
a) By persons convicted	27	21	07	--	--	--	--	--	--	--	--	55
b) By Government from Judgment of Acquittal	10	04	--	--	--	--	--	--	--	--	--	14
c) By complaint, U/S 378 (4) of Criminal Procedure Code	01	--	--	01	--	--	--	--	--	--	--	02
39. Criminal Revisions	05	02	--	--	--	--	--	01	--	--	--	08
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions												
41. Criminal L P	04	--	--	--	--	--	--	--	--	--	--	04
42. Others												
a) Fresh Bail Applications pending Investigation of trial												
b) Bail including Anticipatory Bail	--	--	--	--	--	--	--	--	--	--	--	--
c) Review Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--
43. TOTAL	47	27	07	01	--	--	--	01	--	--	--	82
GRAND TOTAL (20+26+37+43)	172	65	25	11	04	04	05	01	--	--	03	290

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PROFORMA - V

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 31/03/2026

ACTUAL STRENGTH OF JUDGES

Sanctioned strength of Judges	No of Judges entrusted with court work only	No. of Judges entrusted with other work exclusively	TOTAL	No. of Court working days	Total number of Judge days
03	03	--	03	33	35

1. 01.01.2026 to 08.02.2026: Winter Vacation.

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